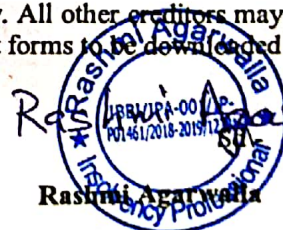


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SATYAM DRUGS PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Satyam Drugs Private Limited
2.	Date of incorporation of corporate debtor	12 th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U51909DL2015PTC286345
5.	Address of the registered office and principal office (if any) of corporate debtor	B-3,Basement,Building No 4, Bhanot Appt., LSC, Pushp Vihar, Madangir, New Delhi-110062
6.	Insolvency commencement date in respect of corporate debtor	Order dated 19 th December, 2019 (Order received on 6 th January, 2020)
7.	Estimated date of closure of insolvency resolution process	16 th June 2020 (180 th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rashmi Agarwalla (Registration No IBBI/IPA-001/IP-P01461/2018-2019/12281)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: - O-701 Green Valley Apartment, Plot No. 18, Sector 22 , Dwarka ,New Delhi-110075 Email Address – rashmivika10@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3rd Floor, 2, Community Centre (Near PVR/McDonald), Naraina, New Delhi – 110028 Email: satyamdpclirp@gmail.com
11.	Last date for submission of claims	19 th January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Not Applicable

Notice is hereby given that the National Company Law Tribunal Principal Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. Satyam Drugs Private Limited as on Thursday, 19th December, 2019.

1. The creditors of M/s. Satyam Drugs Private Limited are hereby called upon to submit their claims with proof on or before Sunday, 19th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14
3. Submission of false or misleading proofs of claim shall attract penalties.

Rashmi Agarwalla

Rashmi Agarwalla
Insolvency Professional

Date: 7th January, 2020
Place: New Delhi

Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P01461/2018-2019/12281